

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA(PLAN)/28/2024 IN C.P. (IB)/699(MB)2021

IN THE MATTER OF

Metro Global Limited

VS

Mundara Estate Developers Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Poxo Counsel Mr. Govind Javeri (PH)
For the IT Department: Adv. Prachi Wazalwar (VC)

ORDER

I.A.(PLAN)/28/2024

Proxy Counsel Mr. Govind Javeri appearing on behalf of the RP Ms. Pinki Shah prays for short adjournment stating that the arguing counsel is based at Ahmedabad and is not available today. In view of the request made and in the interest of justice, adjourned to **06.06.2024**.

In the meantime, the Ld. Counsel for the Applicant is directed to supply the copy of the plan to Ms. Prachi Wazalwar, the Counsel for the Income Tax Department.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)